CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 249/MP/2024

Subject	: Petition under Section 79(1) (f) of the Electricity Act 2003 seeking damages as per the PSA dated 17.7.2018 executed between Tata Power Delhi Distribution Limited and Solar Energy Corporation of India Limited and pro-rata share of Performance Bank Guarantee encashed by Solar Energy Corporation of India Limited pursuant to the order dated 18.3.2024 in I.A No. 83 of 2024 in Appeal No. 29 of 2024 passed by the APTEL.

Date of Hearing : 22.4.2025

Petitioner : TPDDL

Respondent : SECI and Anr.

Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Shruti Kanodia, Advocate, TPDDL Shri Ravi Nair, Advocate, TPDDL Shri Venkatesh, Advocate, MVBPL Shri Nikunj Bhatnagar, Advocate, MVBPL Shri Suhael Buttan, Advocate, MVBPL Ms. Ritika Singh, Advocate, SECI Ms. Somya Sahni, Advocate, SECI Ms. Anushree Bardhan, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for the Respondent, MVBPL, sought for time to file its reply in the matter. In response, the learned counsel for the Petitioner prayed for time to file its rejoinder to the said reply.

2. The Commission, after hearing the parties, permitted the Respondent, MVBPL, to file its reply, on or before **13.5.2025**, after serving a copy to the Petitioner, who may file its rejoinder by **21.5.2025**.

3. The Petition shall be listed for hearing on **5.6.2025.**

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

